



भारत का राजपत्र The Gazette of India

असाधारण

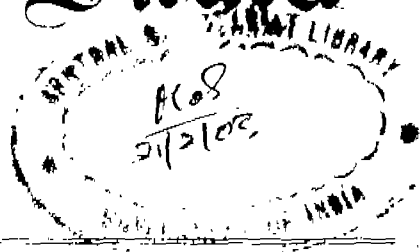
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY



सं. 742]
No. 742]

नई दिल्ली, सोमवार, अगस्त 19, 2002/श्रावण 28, 1924
NEW DELHI, MONDAY, AUGUST 19, 2002/SRAVANA 28, 1924

वित्त मंत्रालय
(राजस्व विभाग)

आदेश

नई दिल्ली, 19 अगस्त, 2002

का.आ. 886(अ).—केन्द्रीय सरकार, विदेशी मुद्रा संरक्षण और तस्करी निवारण अधिनियम, 1974 (1974 का 52) की धारा 3 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, श्री पी. सी. झा, संयुक्त सचिव, भारत सरकार को, उक्त धारा के प्रयोजनों के लिए विशेष रूप से सशक्त करती है।

[फा. सं. 671/18/2001 सी.शु. VIII]

एस. सी. गुप्ता, उप सचिव

MINISTRY OF FINANCE
(Department of Revenue)

ORDER

New Delhi, the 19th August, 2002

S.O. 886(E).—In exercise of the powers conferred by Sub-section (1) of Section 3 of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974 (52 of 1974), the Central Government hereby specially empowers Shri P. C. Jha, Joint Secretary to the Government of India, for the purpose of the said section.

[F. No. 671/18/2001-CUS. VIII]

S. C. GUPTA, Dy Secy.

